

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.421**

**Contempt Petition /21/ND/2022 IN IB/252/ND/2019**

**IN THE MATTER OF:**

Seitz gmbh	...	Applicant
Versus		
Seitz India Pvt Ltd	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 18.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	
For the Liquidator	:	Mr. R.K. Gupta, Adv. & Ms. Swaralipi Deb Roy, Adv.

**ORDER**

**Contempt Petition /21/ND/2022**

Heard the arguments advanced by the Ld. Counsels for both the parties. Order is ***reserved*** in this matter.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**